

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **14th** day of **September**, 2018

Present :

Hon'ble Mr. Justice Bharat Bhushan, Member-J

Original Application No.330/00876/2018

Smt. Uma Kumari, age -43 years, W/o Late Udai Pratap Singh, R/o 293, Teachers Colony, Kundla Road, Tundla, District - Firozabad.

.....Applicant.

By Advocate -Shri S.D. Dwivedi
Shri D.C. Dwivedi

V E R S U S

1. Union of India through Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad.
2. Divisional Railway Manager (Personnel), North Central Railway, Allahabad Division, Allahabad.
3. Department of Pension and Pensioner Welfare North Central Railway, Allahabad Division, Allahabad.
4. Senior Section Engineer (P.Way), North Central Railway, Tundla.

... Respondents

By Advocate : Shri S.M. Mishra

O R D E R

By Hon'ble Mr. Justice Bharat Bhushan, Member-J :

The applicant (Smt. Uma Kumari) has filed this Original Application (in short OA) for following relief(s) :-

- "(i) *That the Hon'ble Tribunal may graciously be pleased to pass the direction commanding the Respondent No.2, Divisional Railway Manager (Personnel), N.C. Railway, Allahabad to consider the representation dated 18.01.2018 (Annexure-A-5 of O.A.).*
- (ii) *That the Hon'ble Tribunal may graciously be pleased the object to provide the Family Pension in favour of the applicant.*
- (iii) *That the Hon'ble Tribunal may graciously be pleased to issue any order or direction, which this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.*
- (iv) *That the Hon'ble Tribunal may graciously be pleased to allow heavy cost in favour of the applicant."*

2. The applicant claims that her matter is related to family pension which has not been paid by respondent No.2. The applicant says that as a wife of deceased employee (U.P. Singh) she is entitled for receiving the family pension. The applicant states that her husband Late Uday Pratap Singh was engaged as Casual Labour on 09.06.1984 and was given temporary status on 27.06.1990 as Mobile Booking Clerk in the Railway Department at Tundla.

3. Learned counsel for the applicant has submitted that her grievance may be redressed if a direction is given to the respondents to consider and decide the representation dated 18.01.2018 (Annexure-A-5) of the applicant within a specified period of time. Learned

counsel for the respondents has vehemently opposed the contention of the applicant.

4. In view of the limited prayer made by the counsel for the applicant but without commenting anything on the merits of the case, the OA is disposed off with direction to respondent No.2/Competent Authority to decide the representation dated 18.01.2018 (Annexure-A-5) of the applicant by passing a reasoned and speaking order within a period of six months from the date of receipt of a certified copy of this order. No order as to costs.

Member-J

RKM/